

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 158(ND)/2017

IN THE MATTER OF:

M/s Arora Buildwell Pvt. Ltd. and
Shri Deepak Arora and
Smt Neetu Arora
v.
ROC

.....Petitioners

.....Respondent

SECTION: Under Section 252 of the Companies Act

Order delivered on 07.12.2017

Coram:

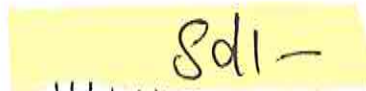
CHIEF JUSTICE M.M. KUMAR
Hon'ble President

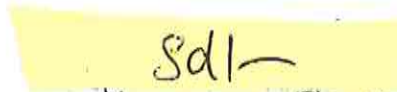
R. VARADHARAJAN
Hon'ble Member (Judicial)

For the Applicant / Petitioner :	Mr. Gursat Singh, Adv.
For the Respondent :	
For the ROC :	Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. :	Ms. Lakshmi Gurung, Standing Counsel

Order

A request has been made for passover, which cannot be accepted as one of us [Mr. R. Varadharajan, Member (Judicial)] has single Bench hearing as well. Therefore, the matter is adjourned to 16th January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)

07.12.2017
V.Sethi